

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 319/MP/2022 alongwith IA No.63/IA/2022

- Subject** : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directing NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses.
- Date of Hearing** : 24.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Respondents** : Power System Operation Corporation Limited (NLDC) & 4 Others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Sidharth Sharma, CTUIL
Shri Alok Mishra, NLDC
Shri Ajay Upadhyay, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

The learned counsel for the Petitioner made the following submissions:

- a. The instant petition is filed for directions to NLDC to implement the provisions of Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2020 and detailed procedure specified under the said Regulations and exclude the quantum of



TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO, considered for computation of ISTS charges and losses.

b. IA No.63/IA/2022 has also been filed seeking directions to CTUIL not to raise fresh bills for the power drawn through the State network.

2. The representative of CTUIL submitted that they are required to raise the bills as per the Regulations and accordingly they have been raising bills on the Petitioner.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the instant petition and directed to issue notice to the Respondents. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to provide the following information on affidavit by 22.5.2023, with an advance copy to the Respondents:

- i. Generator wise details of LTA granted by CTU and by STU.
- ii. Single line diagrams clearly showing the ISTS and intra-State Transmission lines connected with the respective generator.
- iii. Status of the decision taken in 39th meetings of TCC & SRPC held on 3.12.2021 and 6.12.2021 respectively.

4. The Commission directed CTUIL to provide the following information on affidavit by 22.5.2023, with an advance copy to the other parties:

- i. Details of LTA granted in respect of the generating stations mentioned under the instant petition.
- ii. Details of transmission system planned and developed to evacuate power from the Generating Stations at the time of their commissioning.
- iii. If there is any intra-State transmission system planned and developed at the time of commissioning of these generating stations, what was the evacuation capacity of such intra-State transmission line and were they capable to evacuate full share of power allocated to state from respective generating stations?

5. The Commission directed the Respondents to file the reply in the petition and IA by 9.6.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 23.6.2023.

6. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.

7. The Petition shall be listed for further hearing on 19.7.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

